

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-152/2017

In the matter of :
Gaurav Marmo Impex (P) Ltd

....PETITIONER

SECTION :
Under Section 252 (1)

Order delivered on 16.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :
For the Intervener : Ms. Lakshmi Gurung, Standing
Counsel for Income tax Deptt

ORDER

Learned authorized representative for the petitioner is present. Ld. Company Prosecutor who appears for the Respondent ROC states that the Respondent has filed its report/observations in relation to the petition/appeal. It is seen that the same are available on record. In relation to the Income tax Department, one final opportunity is sought for filing their representation.

It is seen that consequent upon the directions dated 13.12.2017 passed by this Tribunal, the Income tax Department was required to file its observations/report but has failed to do so. This Tribunal finally grants a week's time to the Income tax Department to file its observations, failing which, the matter will be proceeded in the absence of the observations or objections of the Income tax Department.

Post the matter on 01.2.2018.



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
16.1.2018